

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

08.04.05

for further hearing
and 'Part-Heard'.

h
21/4

Bench

08.04.05

copysnt order
prepared for
Counsel's
file.

h
21/5

W
20/04

Order dated : 26.4.05

None appears for the applicant nor the applicant is present in person. No

Order dated : 26.4.05

Heard Ld. Counsel for both the parties. Drawing our notice to the counter, Ld. Sr.

Standing Counsel, Shri U.B.Mohapatra, submitted that the applicant having been removed from service on account of disciplinary proceeding initiated against him under Rule 14 of CCS(CCA) Rule, 1965, he was not entitled to pensionary benefits; however, employees group insurance savings benefit was made available to him. It is also submitted by him that the husband of the applicant, the Govt. servant, did not prefer any appeal to ^{the} higher authority against the order of punishment till his death on 24.1.96. As no pensionary benefits are payable to a Government servant who is removed from service under the pensionary rules, no payment is due to the applicant, for which the applicant also did not prefer any appeal before higher authority till his death. In the circumstances, it is not now open to the legal heirs of the applicant to ventilate any grievance as they have raised in the O.A.

Having regard to the facts of the case that the husband/father of the applicant was removed from service under CCS(CCA) Rules, nothing survives in this O.A. for further adjudication, which is accordingly disposed of. No costs.

MEMBER (JUDICIAL)

VICE-CHAIRMAN